

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) No. 128 of 2019**

**IN THE MATTER OF:**

**Regal Machine Tools Pvt. Ltd. & Ors.**

**...Appellants**

**Vs**

**Mrs. Kaushy Lal & Ors.**

**....Respondents**

**Present:**

**For Appellants: Mr. Mani Bhushan Sinha and Mr. Sunil Kumar,  
Advocates**

**For Respondents: Mr. Naman Joshi and Ms. Shagun Singh,  
Advocates for Respondent Nos. 1 to 4**

**Mr. Chirag Jain and Mr. Nishanth Patil, Advocates  
for Respondent No. 5.**

**ORDER**

**20.01.2020** Learned Counsel for both the parties state that pleadings in this matter are complete. Learned Counsel for both the sides may file their respective brief Written Submissions, not more than three pages, making reference to the page numbers. Learned Counsel for the parties will share copies of their Written Submissions.

List the Appeal 'For Admission (After Notice)' on **18<sup>th</sup> February, 2020**.

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Md*